

**GOVERNMENT OF INDIA  
HUMAN RESOURCE DEVELOPMENT  
LOK SABHA**

UNSTARRED QUESTION NO:967  
ANSWERED ON:25.11.2009  
OBJECTION TO EDUCATION BILL  
Botcha Lakshmi Smt. Jhansi;Gowda Shri D.B. Chandre

**Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:**

- (a) whether some Christian and Muslim organizations have expressed unhappiness with some provisions of the Right to Education Bill, 2009;
- (b) if so, the details thereof; and
- (c) the steps taken/being taken by the Government in this regard?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT(SMT. D. PURANDESWARI)

(a) to (c): Section 21 of the Right of Children to Free and Compulsory Education Act, 2009 provides for the constitution of a School Management Committee by a school, other than an unaided school, consisting of the elected representatives of the local authority, parents or guardians of children admitted in such schools, and teachers. Representations have been received from some minority institutions requesting for exemption from the requirement of constituting the School Management Committees. The matter is under consideration of the Government.